

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

(IB)-409(PB)/2017

**In the matter of:**

Edelweiss Asset Reconstruction Co. Ltd.

...Petitioner

v.

Net 4 India Ltd.

...Respondent

**SECTION:** Under Section 7 of the Insolvency & Bankruptcy Code.

**Coram**

**Order delivered on 12.12.2017**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

**For the petitioner:**

Sanjay Bhatt, Adv.  
Juhi Bhambhani, Adv.  
Ashish Agarwal,  
Gurcharan Singh, Adv.  
Vasundhra Bhardwaj, Adv.

**For the respondent:**

**ORDER**

Ld. Counsel for the parties are present. Ld counsel for the respondent corporate debtor represents that the reply as directed vide order dated 20.11.2017 has been duly filed. The ld. Counsel for the petitioner seeks some time to file rejoinder. Taking into consideration the said representation a week's time is finally granted to the petitioner to file rejoinder. Post the matter for enquiry on 10<sup>th</sup> January, 2018.

Sd/-

(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

\*KCS\*

Sd/-

(R.VARADHARAJAN)  
MEMBER(JUDICIAL)